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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

.....
Date of Order : 27.2.2002.

O.A.NO. 181 of 2001

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Ladhu Singh S/o Late Shri Ganpat Singh, R/o Plot No.151,
Baggi Khana, Nehru Colony, Ratanada, Jodhpur, (Raj), Pipe
Fitter in the office of AGE (I), R&D, Defence Laboratory,
Ratanada Palace, Jodhpur.

.....Applicant.

VERSUS

1. The Union of India through the Secretary, Ministry of Defence, Govt. of India, Raksha Bhawan, New Delhi.
2. The Engineer in Chief, Army Headquarters, DHQ Post, Kashmir House, New Delhi.
3. The Chief Engineer, Military Engineering Services, Head Quarters, Jaipur Zone, Jaipur.
4. Assistant Garrison Engineer (I), R & D, Defence Laboratory, Ratanada Palace, Jodhpur - 11.

.....Respondents.

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CORAM :

Hon'ble Mr. Justice O.P.Garg, Vice Chairman
Hon'ble Mr. A.P.Nagrath, Administrative Member

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Mr. T.N.Prashad, Advocate, Brief holder for P.S.Bhati, for applicant.
Mr. B.L.Bishnoi, Advocate, Brief holder for
Mr. Vijay Bishnoi, Counsel for the respondents.

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ORDER
(Per Hon'ble Mr.Justice O.P.Garg)

The father of the applicant had died in harness on
21.2.1998. Since then, the applicant has been praying for

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consideration of his appointment on compassionate ground. The applicant has been tossing about for the last about four years for grant of appointment on compassionate ground. But, the departmental authorities have not taken any steps in the matter. Reply has been filed by the contesting respondents.

2. We have heard the learned counsel for applicant Shri T.N.Prashad as well as Shri B.L.Bishnoi, on behalf of the respondents and have taken into consideration the material brought on record. After having done so and sifting the respective submissions of the learned counsel for the parties, we dispose of this application finally with a direction to the respondents that they shall pass appropriate speaking orders in the matter of the applicant, within a period of thirty days from today and inform the applicant of the result of his application for appointment on compassionate grounds by registered post. It is, however, made clear that the respondent-department shall be entitled to take its own independent decision in the matter according to rules.

3. There is no order as to costs.

mehta
(A.P.Nagrath)
Adm.Member

OG
(Justice O.P.Garg)
Vice Chairman

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mehta

for p/s. 13/10/2007
Received copy
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13/10/2007

2007/10/13
P.M.

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Part II and III destroyed
in my presence on 3.7.07
under the supervision of
Section Officer () as per
order dated 14.7.07
Section Officer ()
Recorded